

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CP(C.A.A.) 2010/MB/2018

IN

CSA NO. 132 OF 2018

In the matter of the Companies Act, 2013;

AND

In the matter of Section 230 to 232 read with Section 234 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

AND

In the matter of Scheme of Merger by Absorption of Equator Trading Enterprises Private Limited ("First Transferor Company") and Panorama Television Private Limited ("Second Transferor Company") and RVT Media Private Limited ("Third Transferor Company") and ibn18 (Mauritius) Limited ("Fourth Transferor Company") by TV18 Broadcast Limited (Transferee Company) and their respective shareholders and creditors

Equator Trading Enterprises Private Limited)
having its registered office at Unit No. 501)
Tower – I, One Indiabulls Centre, Elphinstone)
Road, Mumbai-400013, India)
CIN: U52390MH2008PTC177456)First Petitioner Company

AND

Panorama Television Private Limited)
Having its Registered Office at First Floor)
Empire Complex, 414, Senapati Bapat Marg)
Lower Parel, Mumbai-400013, India)
CIN No. U64204MH1996PTC281176)Second Petitioner Company

AND

RVT Media Private Limited)
Having its registered office at First Floor)
Empire Complex, 414, Senapati Bapat Marg)
Lower Parel, Mumbai-400013, India)
CIN No. U30007MH2007PTC274883)Third Petitioner Company

AND

TV18 Broadcast Limited)
Having its registered office at First Floor)
Empire Complex, 414, Senapati Bapat Marg)
Lower Parel, Mumbai-400013, India)
CIN: L74300MH2005PLC281753)Fourth Petitioner Company

R. Prakash

Order delivered on 3rd July 2018

Coram:

Hon'ble : Bhaskara Pantula Mohan, Member (J),

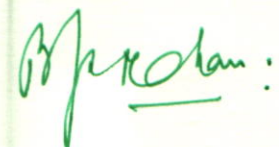
Hon'ble : V. Nallasenapathy, Member (T)

For the Petitioner(s): Mr. Hemant Sethi a/w Mr. S.Das i/b Krishnamurthy & Co.

Per: Bhaskara Pantula Mohan, Member (J)

ORDER

1. Petition admitted.
2. Petition fixed for hearing on 26th July 2018.
3. Learned Counsel for the Petitioners submit that in pursuance of Order dated April 6, 2018 passed by this Tribunal in Company Scheme Application No. 132 of 2018, meeting of the Equity shareholders of the First Petitioner Company was held at First Floor, Empire Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 on June 4, 2018 at 10:30 A.M., meeting of the Equity shareholders of the Second Petitioner Company was held at First Floor, Empire Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai-400013 on June 4, 2018 at 11:00 A.M., and meeting of the Equity shareholders of the Third Petitioner Company was held at First Floor, Empire Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai-400013 on June 4, 2018 at 11:30 A.M., and the Scheme was approved unanimously by the members at their respective meetings.
4. The Counsel for the Petitioners further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies Mumbai, Reserve Bank of India, the Securities and Exchange Board of India, BSE Limited, National Stock Exchange of India Limited and Official Liquidator, High Court, Bombay in respect of Transferor Companies. The Second and Fourth Petitioner Company had also served notice upon their sectoral regulator, Ministry of Information and Broadcasting, Government of India.
5. At least 10 clear days before the date fixed for hearing, Fourth Petitioner Company to publish common and composite notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.



6. The Fourth Petitioner to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

Bhaskara Pantula Mohan, Member (J)

Date:- 3.07.2018